

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4561  
ANSWERED ON:17.04.2001  
ATROCITIES ON SCS/STS  
ANANTA NAYAK;RATTAN LAL KATARIA

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cases registered under `Prevention of untouchability Act` and `Atrocities against adivasi Act` during the last three years, till date, State-wise and year-wise;
- (b) whether the said Acts enacted by the Union Government are not being strictly implemented in several States including Uttar Pradesh;
- (c) if so, the reasons therefor and the reaction of the Government thereto; and
- (d) the directives proposed to be issued by the Union Government to the State Governments for strict implementation of the said Act?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) to (c): The information received from the Ministry of Social Justice & Empowerment regarding cases registered by the Police under the Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during 1997, 1998 and 1999 is enclosed (Annexure I & II). There is no basis to hold that the States are not implementing the Acts properly.

(d): `Public order` and `Police` are State subjects as per the Seventh Schedule to the Constitution of India and as such, registration, investigation, detection and prevention of crime is primarily the responsibility of the State Governments. However, the Government of India has been advising the State Governments from, time to time, to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for the prevention of crime against the Scheduled Castes, Scheduled Tribes and other vulnerable sections of the society.

The Ministry of Social Justice & Empowerment have taken the following steps for proper implementation of both the Acts:

(i) Under the centrally Sponsored Scheme, Central assistance is provided to the State Governments on 50:50 basis and to Union Territories Administrations on 100% basis for measures undertaken/proposed by them for effective implementation of the Prevention of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 which include provision of adequate facilities including legal aid, the appointment of officers for initiating or exercising supervision over prosecution, setting up of committees or Special Courts, periodic surveys, identification of atrocity prone areas and providing relief and rehabilitation to the victims/dependants of atrocities.

(ii) State Governments/UT Administrations have been requested to accord priority to implementation and monitoring of the policies/schemes relating to the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989.

(iii) The Governments of the States where pendency of cases is high have been requested to establish exclusive Special Courts for expeditious disposal of cases registered.

(iv) Implementation of the Acts was reviewed in a meeting of the State Secretaries of Scheduled Castes Development and Social Welfare Department held in February, 2000 and the State Secretaries were requested to take necessary action for implementation of the Acts.

(v) Chief Secretaries of the States/UTs have been requested by the Secretary, Social Justice and Empowerment on 24.2.2000 for ensuring effective implementation of provisions of the Act and policies as also the delivery of services and justice to the victims and target group.

(vi) Minister of State for Social Justice & Empowerment has requested the Chief Ministers of all States/UTs on 2.8.2000 to take effective steps for implementation of the Act.

Forty exclusive Special Courts under the Protection of Civil Rights Act, 1955 and 78 exclusive Special Courts under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 have been set up in the country for speedy disposal of cases.

#### ANNEXURE-I

#### STATEMENT SHOWING CASES REGISTERED BY POLICE UNDER THE SCHEDULED CASTES AND THE SCHEDULED TRIBES ( PREVENTION OF ATROCITIES ) ACT, 1989 DURING 1997.

S.No. State/UT No. of cases registered during 1997 No. of cases closed after investigation in 1997 No. of cases with chargesheeted with police at the end of 1997 No. of cases pending at the end of 1997  
B.F.

1. Andhra Pr	698	1053	205	308	540
2. Assam	2	2	0	2	0
3. Bihar	1479	1726	220	1020	486
4. Goa	1	1	0	0	1
5. Gujarat	2122	2341	114	1955	272
6. Haryana	32	36	3	22	11
7 Himachal Pr	17	17	9	8	0
8. Kranataka	1192	1312	161	1081	70
9. Kerala	756	1087	135	407	545
10. Madhya Pr	4292	4547	150	4037	360
11. Maharashtra	1114	1697	127	1426	144
12. Manipur	0	3	0	1	2
13. Orissa	1180	1180	203	915	62
14. Punjab	5	7	4	3	0
15. Rajasthan	6994	9572		3504	2815 3253
16. Sikkim	1	1	0	1	0
17. Tamil Nadu	757	1281	364	360	557
18. Uttar Pr	9236	10793	2254	7483	1056
19. West Bengal	25	62		0	5 57
20. A & N Island	2	2	0	0	2
21. D & N Haveli	1	4	0	4	0
22. Delhi	13	17		2	6 9
23. Daman & Diu	1	2	1	1	0
Total	29,920	36,743	7,456	21,860	7,427

Note:- 1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State.

2. Nil data reported by 8 States/ UTs, viz Arunachal Pradesh, Meghalaya, Mizoram, Nagaland, Tripura, Chandigarh, Lakshadweep and Pondicherry.

#### ANNEXURE - II

#### STATEMENT SHOWING CASES REGISTERED BY POLICE UNDER THE SCHEDULED CASTES AND THE SCHEDULED TRIBES ( PREVENTION OF ATROCITIES ) ACT, 1989 DURING 1998.

S.No. State/UT No. of cases registered during 1998 No. of cases closed after investigation in 1998 No. of cases with chargesheeted with police at the end of 1998 No. of cases pending at the end of 1998

Registered police during closed after chargesheeted with police at the end  
 During 1998 1998 including investigation in courts of 1998  
 B.F.

1. Andhra Pr	540	1080	686	195	199
2. Bihar	1407	1893	201	1065	617
3. Goa	2 3 1 1 1				
4. Gujarat	2138	2410	140	1998	272
5. Haryana	32	43	8	22	13
6. Himachal Pr	15	15	10	3	2
7 Karnataka	1279	1349	100	554	695
8. Kerala	716	1261	167	482	612
9. Madhya Pr	4138	4498	286	3669	543
10. Manipur	2 4 0 0 4				
11. Maharashtra	1069	1213	94	929	190
12. Orissa	1332	1394	104	506	784
13. Punjab	17 17 6 6 5				
14. Rajasthan	6858	10111	3475	2915	3721
15. Tamil Nadu	897	1454	339	521	594
16. Uttar Pradesh	7095	8151	1890	5443	818
17. West Bengal	15 72 0 19 53				
18. A & N Island	0 2 1 0 1				
19. D & N Haveli	1 1 0 1 0				
20. Delhi	7 16 4 6 6				
21. Pondicherry	1 1 0 0 1				
Total	27,561	34,988	7,522	18,335	9,131

Note:-

1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State.

2. Nil data reported by 10 States/UTs, viz Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Chandigarh, Daman & Diu and Lakshadweep .

ANNEXURE - III

STATEMENT SHOWING CASES REGISTERED BY POLICE UNDER THE SCHEDULED CASTES AND THE SCHEDULED TRIBES ( PREVENTION OF ATROCITIES ) ACT, 1989 DURING 1999.

S.NO. State/UT No. of cases Registered police during closed after chargesheeted with police at the end  
 No. of cases During 1999 1999 including investigation in courts of 1999  
 No. of cases pending  
 B.F.

1. Bihar	1258	1875	167	880	828
2. Goa	1	2	1	1	0
3. Gujarat	1846	2118	76	1643	399
4. Haryana	28	41	18	17	6

5. Himachal Pr 13 15 6 5 4  
 6. Madhya Pradesh 3990 4533 250 3642 641

7 Maharashtra 927 1117 133 827 157

8. Orissa 1449 2233 212 911 1110

9. Punjab 19 24 4 13 7  
 10. Rajasthan 6838 10559 5625 3921 1013  
 11. Tamil Nadu 1011 1605 648 700 257  
 12. Uttar Pradesh 6917 7735 1238 5464 1033  
 13. West Bengal 9 62 0 17 45  
 14. A & N Islands 1 1 0 0 1  
 15. D. & N. Heveli 1 1 0 1 0  
 17. Daman & Diu 1 1 0 1 0  
 16. Delhi 14 20 11 5 4  
 18. Pondicherry 2 3 0 1 2

Total 24,325 31,945 8,389 18,049 5,507

Note:-

1. Scheduled Castes and Scheduled Tribes (POA) Act, 1989. Not applicable in Jammu & Kashmir State.

2. Nil data reported by 8 States/ UTs, viz Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, and Chandigarh

3. The data furnished by Andhra Pradesh, Karnataka, Kerala, Manipur and Lakshadweep. (5)

STATEMENT SHOWING CASES REGISTERED BY POLICE AND THEIR DISPOSAL UNDER THE PROTECTION OF CIVIL RIGHT ACT, 1955 DURING 1997.

S.NO. State/UT No. of cases registered with police during 1997 including B.F. No. of cases closed after investigation during 1997 end of 1997 No. of cases chargesheeted in courts No. of cases pending with police at the end of 1997

1. Andhra Pr 197 382 30 46 306

2. Goa 1 1 0 1 0

3. Gujarat 22 23 0 22 1

4. Haryana 5 6 1 2 3

5. Himachal Pr 12 12 3 8 1

6. Jammu & K 0 1 0 0 1

7 Karnataka 234 1089 26 126 937

8. Kerala 7 10 3 4 3

9. Madhya Pr	67	67	1	64	2
10. Maharashtra	154	219	18	187	14
11. Orissa	7	7	0	6	1
12. Punjab	3	3	0	1	2
13. Rajasthan	4	18	1	3	14
14. Tamil Nadu	68	141	29	34	78
15. Uttar Pradesh	20	32	5	25	2
16. Delhi	8	11	2	1	8
17. Chandigarh Admn	1	1	0	0	1
18. Pondicherry	21	30	19	5	6

TOTAL 831 2035 138 535 1380

Note:-

Nil data reported by 14 States/UTs - Arunachal Pradesh, Assam, Bihar, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, West Bengal, Andaman & Nicobar Islands, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep.

STATEMENT SHOWING CASES REGISTERED BY POLICE AND THEIR DISPOSAL UNDER THE PROTECTION OF CIVIL RIGHT ACT, 1955 DURING 1998.

S.NO.	State/UT	No. of cases registered during 1998 including B.F.	No. of cases closed during 1998	No. of cases after investigation end of 1998	No. of cases chargesheeted in courts	No. of cases pending with police at the
-------	----------	--	---------------------------------	--	--------------------------------------	---

1. Andhra Pr 199 505 431 22 52

2. Goa 1 1 0 0 1

3.@ Bihar 1 1 0 0 1

4. Gujarat 19 20 4 15 1

5. Haryana 1 4 3 0 1

6. Himachal Pr 0 1 0 0 1

7 Madhya Pradesh 58 60 2 54 4

8. Jammu & K 1 2 0 1 1

9. Karnataka 137 1074 17 53 1004

10. Kerala 2 5 2 0 3

11. Maharashtra 108 122 16 86 20

12. Orissa 4 5 0 1 4

13. Punjab 1 3 2 1 0

14. Rajasthan 1 15 0 1 14

15. Tamil Nadu 49 127 34 47 46

16. Uttar Pradesh 8 10 4 6 0

17. Chandigarh Admn 0 1 0 1 0

18. Delhi 9 17 4 5 8

19. Pondicherry 12 18 2 9 7

Total: 611 1991 521 302 1168

Note:

1. Nil data reported by 13 Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, West Bengal, Dadra & Nagar Haveli, Daman & Diu, Andaman

& Nicobar and Lakshadweep.

2. @ Data reported for 15 District only of Bihar.

STATEMENT SHOWING CASES REGISTERED BY POLICE AND THEIR DISPOSAL UNDER THE PROTECTION OF CIVIL RIGHTS ACT, 1955 DURING 1999

S.NO. State/UT No. of cases registered during 1999 B.F. No. of cases police during 1999 including investigation in courts end of 1999 No. of cases closed after chargesheeted in courts No. of cases pending with police at the

1. Bihar	2	20	0	1	19
2. Goa	0	1	1	0	0
3. Gujarat	3	4	0	4	0
4. Haryana	1	2	1	1	0
5. Himachal Pr	2	3	0	1	2
6. J & K	1	2	0	0	2
7. Karnataka	106	1110	18	42	1050
8. Kerala	3	6	0	2	4
9. Madhya Pr	13	17	0	11	6
10. Maharashtra	53	73	8	56	9
11. Orissa	4	8	0	3	5
12. Punjab	5	5	0	2	3
13. Rajasthan	2	16	3	13	0
14. Tamil Nadu	32	78	30	45	3
15. Delhi	10	18	3	8	7
16. Pondicherry	10	17	4	6	7
Total	247	1380	68	195	1117

Note: 1 Nil data reported by 14 States/UTs viz Arunachal Pradesh, Assam, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura, Uttar Pradesh, West Bengal, Andaman & Nicobar Islands, Chandigarh, Dadra & Nagar Haveli, Daman & Diu and Lakshadweep.

2. Data not furnished by Andhra Pradesh and Manipur (2)